

**Shri Harish Chandra Mathur:** I am asking specifically about rural water supply.

**Shri Karmarkar:** As I said, for rural water supply, by mistake we have paid them more than what we need have paid them. If there are no more schemes from Rajasthan for rural water supply, we are helpless.

**Shri V. P. Nayar rose—**

**Mr. Speaker:** The main question relates to Rajasthan and not to Kerala. Shri Yajnik.

**Shri V. P. Nayar:** Can I not ask one question in regard to Kerala?

**Shri Yajnik:** May I know whether the operations in the Rajasthan State and the quantum of grant that is being paid have been hampered or diminished considerably due to the very artificial restriction imposed about money being granted by the Health Ministry only for the supply of pipe-water by mechanical water-works?

**Shri Karmarkar:** According to the scheme evolved by the Planning Commission and accepted by the Government of India, they have charged the Health Ministry with the responsibility in respect of water supply schemes in the urban areas as also pipe-water supply schemes in the rural areas. Regarding individual wells or individual villages the programme was included under what is known as the development assistance, according to which a block amount is given to the State for development in which water is also included. That is the position.

**Shri V. P. Nayar:** Is it a fact that both rural and urban water supply schemes are delayed on account of the paucity of cast iron water-pipes, and if so, what is the action proposed to be taken to have the necessary equipment here?

**Shri Karmarkar:** That has been the difficulty in some cases. The only possible effort that has been made to meet that difficulty is that in the Second Five Year Plan period, more capacity has been brought into exist-

tence. Well, the foreign exchange difficulties are there which my hon. friend knows much better than I do.

**Shri Harish Chandra Mathur:** Do I understand that the amount made available by the Central Government remains unutilised because Rajasthan cannot raise the matching grant or because of any other reasons such as the foreign exchange difficulty etc.? What are the reasons?

**Shri Karmarkar:** The facts that I have got on record are as follows. So many schemes came from Rajasthan for rural water supply; for these, we had already allocated and paid them about Rs. 38.34 lakhs, and about Rs. 30 lakhs more have been allocated in addition for this year. So, what has been paid and allocated in all comes to something more than what those schemes would cost. That is the present position. I do not want to disappoint my hon. friend. The water supply problem is a very urgent one. So far as the Health Ministry is concerned, they would like the problem to be solved in the course of two Five Year Plans, but that depends upon the overall resources that will be at our disposal.

#### Electric Train Collision at Chinsurah

+

*536. {	Shri S. A. Mehdi:
	Shrimati Mafida Ahmed:
	Shri C. K. Bhattacharya:
	Shri Agadi:
	Shri Sugandhi:
	Shri P. K. Deo:
	Shri Hem Barua:

Will the Minister of Railways be pleased to lay a statement on the Table on the collision between two electric trains at Chinsurah Railway Station on the 29th December, 1959?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** A statement furnishing the particulars of the collision between two local trains which took place at Chinsurah station of Eastern Railway on 29-12-1959, is laid on the Table of the Sabha.

## STATEMENT

*Details of the accident.*

On 29-12-1959 at about 17-51 hours while HB 62 Down Howrah-Bandel Local was standing at Chinsurah station on the Howrah-Bandel section of the Eastern Railway, No. HB 64 Down Local, a following train, entered the station on the same line and collided with the rear of HB 62 Down.

*Casualty and damage to Railway property.*

14 persons were injured of whom 3 sustained grievous injuries. The approximate cost of damage to Railway property has been estimated at Rs. 45,000.

The cause of the accident is under investigation by the Government Inspector of Railways, Calcutta.

**Shri S. A. Mehdi:** May I know why such a delay is taking place in the submission of the report?

**Shri S. V. Ramaswamy:** The matter has been taken up by the Government Inspector of Railways. He is still investigating.

**Shri Sugandhi:** May I know whether on this local section there are no controls to avert such accidents?

**Shri S. V. Ramaswamy:** Controls are there. The Government Inspector is investigating to find out how it happened.

**Shri Tangamani:** The train was standing and another train from the same direction collided with this train and the accident took place. On such a simple issue as this, how long will it take for the Government Inspector to complete his investigation?

**Shri S. V. Ramaswamy:** He must make a good job of it. He must have some time to go into it thoroughly.

**Shri Tangamani rose—**

**Mr. Speaker:** Next question. There is no use in asking further questions. The Inspector cannot do it in a hurry or in a perfunctory manner.

**Shri Tangamani:** This accident happened to a local train. Another train from the same direction collided with it resulting in injuries to 14 persons, three of them seriously.

**Mr. Speaker:** I am afraid hon. Members will have to go to that place for inquiry.

## Reclamation of Ravine Lands

+

\*537. { **Shri Aurobindo Ghosal:**  
**Shri Vajpayee:**  
**Shri Vidya Charan Shukla:**  
**Shri Rameshwar Tantia:**  
**Shri Prakash Vir Shastri:**  
**Shri P. K. Deo:**  
**Shri Bhakt Darshan:**  
**Shri L. Achaw Singh:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether State Governments have been asked to prepare schemes for reclaiming ravine lands in their respective States;

(b) whether States will be given any assistance from the Centre in this regard; and

(c) if so, to what extent?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes, Sir, the Governments of Bombay, Madhya Pradesh, Uttar Pradesh and Rajasthan.

(b) Yes.

(c) Financial assistance is permissible according to the nature of the work done, on cost of works and work charged staff. For survey and afforestation, it is 50 per cent of the above cost and for all other works 12½ per cent., the balance being permissible as loan.

**Shri Aurobindo Ghosal:** May I know why other States were not given an opportunity to take up such schemes?

**Dr. P. S. Deshmukh:** These are the main States where the problem is acute.